

12 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Now, Papers to be laid on the Table.

Shri Rajendra Singh (Chapra): May I make a submission? I shall not take more than a minute.

Mr. Speaker: I have disallowed the adjournment motion.

Shri Rajendra Singh: I have given notice of an adjournment motion on the drought and flood conditions in Bihar. Here are newspapers from Bihar, which are very kindly to the Government of Bihar, and in everyone of them, you will find reports that in seventeen districts of Bihar, there is drought, and side by side there are also floods. I do not indict Government, because Government could not be made responsible for drought and floods, but none-the-less, the fact remains that Government have to take certain steps to relieve the sufferings of the people and also afford relief to the people so that the people can feel the warmth of the democratic Government. That is why I want that some mention of this adjournment motion should be made and some satisfactory statement should be made by Government on the situation.

Mr. Speaker: The hon. Member had tabled this adjournment motion. I sent it back to him, disallowing it. I wrote to him saying that in response to a calling-attention-notice from Shri Anirudh Sinha, the Deputy Minister of Food had already laid a statement on the Table of the House, on the 11th August, 1960. Today is the 26th August. That means hat only fifteen days ago, it was laid on the Table of the House. The statement was about the scarcity conditions in Darbhanga and Muzaffarour districts of Bihar. The statement also refers to the steps taken to meet the needs of the people in other parts of

that State. The very same thing is being brought up now.

So far as this adjournment motion is concerned, I wrote on it, 'Let him put a question regarding the present situation and the progress made in relation to the steps that have been taken.' If in spite of it he wants to have this adjournment motion raised, I do not know where we stand.

It was only a fortnight ago that the same question was put, and the hon. Minister was asked to make a statement in reply to a calling-attention notice. I expected the hon. Member to put even a short notice question asking what the progress made was in the matter of making arrangements to meet this situation.

Therefore, I would request hon. Members that merely for the purpose of my bringing it up here, they ought not to table an adjournment motion; and when I disallow an adjournment motion and then suggest another method by which information can be elicited, they ought not to get up here and seek to raise it.

I would advise hon. Members about one other thing. I would not hear them, if they are not in their proper seats. They ought not to go on changing their seats except when I advise them to come to the front seat when we are not able to hear them and so on. It is most embarrassing for me. Hon. Members who have been allotted particular seats come and sit in the front benches. They ought not to come and sit in the front benches hereafter. I would not allow them to do so.

Further, I would request all hon. Members to take note of another thing. When I disallow a particular question or motion and suggest a remedy, they ought to be satisfied with it; and if they are not satisfied, they may bring it up to me the next day. The proceedings of the House ought not to be interrupted in this manner. I shall allow the hon. Member to put a question and elicit some answers from the

hon. Minister regarding the progress that is being made.

Shri Rajendra Singh: May I just say a word? I most respectfully submit that what you have said is appropriate, and I am not questioning that. The point is that since the 11th August, the entire picture of Bihar has changed.

Mr. Speaker: The hon. Member is arguing over the same matter.

Shri Rajendra Singh: I can quote from the newspapers of the 19th, 20th, 21st August etc.

Mr. Speaker: I have no quarrel with hon. Members who are taking very great interest in their local affairs. Let them put questions. There are other methods of eliciting information; adjournment motion is not the only method. I would have allowed the hon. Member to table a question and elicit answers. The hon. Member may kindly resume his seat now. Papers to be laid on the Table.

of Shri S. K. Dey, I beg to lay on the Table a copy of the Report of the Study Team on Community Development-Industrial Pilot Projects. [Placed in Library See No. LT-2319/60].

12.06 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ALLEGED IMPENDING CLOSURE OF IRON ORE MINES AT BANSPANI

Shri Chintamani Panigrahi (Puri): Under Rule 197, I beg to call the attention of the Minister of Railways to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The impending closure of iron ore mines at Banspani, Orissa due to non-allotment of wagons.”

The Deputy Minister of Railways (Shri S. V. Ramaswamy): I may apprise the House that the Ministry of Railways are not aware of the impending closure of iron ore mines at Banspani (Orissa) due to non-allotment of wagons. During the period 1st July 1959 to 30th June 1960, 27,133 wagons (in terms of 4-wheelers) of iron ore and 2964 wagons of manganese ore were loaded at Banspani station. This comes to an average 2261 wagons of iron ore and 247 wagons of manganese ore per month. In spite of difficulties during the month of July 1960 as a result of the strike by a section of the Central Government Employees, 3088 wagons of iron ore and 517 wagons of manganese ore were loaded at Banspani station.

I may, however, like to inform the House that works in connection with electrification of Rajkharswan—Baraj-

12.05 hrs.

PAPERS LAID ON THE TABLE

Shipping Development Fund Committee (General) Rules

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table a copy of the Shipping Development Fund Committee (General) Rules, 1960, published in Notification No. GSR. 938 dated the 13th August, 1960, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-2318/60].

REPORT OF STUDY TEAM ON COMMUNITY DEVELOPMENT—INDUSTRIAL PILOT PROJECTS.

The Deputy Minister of Railways (Shri S. V. Ramaswamy): On behalf